भारतीय रिज़र्व बैंक संपदा विभाग नई दिल्ली

निविदा आमंत्रण सूचना (एनआईटी) (आरबीआई/दिल्ली क्षेत्रीय कार्यालय/संपदा/1/25-26/ईटी/139)

आरबीआई कॉलोनी, रवींद्र नगर, नई दिल्ली में फ्लैट नंबर डी1/55 में फ्लोरिंग और किचन के नवीनीकरण के लिए ई-निविदा

- 1. भारतीय रिज़र्व बैंक, नई दिल्ली (जिसे आगे "बैंक" कहा जाएगा) पात्र और इच्छुक कंपनियों/एजेंसियों/फर्मों से "आरबीआई कॉलोनी, रवींद्र नगर, नई दिल्ली में फ्लैट नंबर डी1/55 में फ्लोरिंग और किचन के नवीनीकरण" के लिए ई-निविदा आमंत्रित करता है। निर्धारित संविदात्मक दायित्वों के अनुसार, कार्य पूरा करने का समय कार्य सौंपे जाने के 10वें दिन से 30 दिन होगा। कीमतों के साथ निविदा, भाग-। (तकनीकी-वाणिज्यिक बोली) के खुलने की तारीख से 45 दिनों की अविध के लिए शुरू में वैध रहेगी। निविदा की अनुमानित लागत ₹ 12.23 लाख/- (बारह लाख तेईस हज़ार रुपये मात्र) है।
- 2. यह एक सीमित निविदा है और केवल वे फर्में ही निविदा प्रक्रिया में भाग ले पाएंगी जो आरबीआई, नई दिल्ली द्वारा सूचीबद्ध हैं और एमएसटीसी पोर्टल पर पंजीकृत हैं। निविदा दस्तावेज देखने/डाउनलोड करने के लिए 29 मई 2025 को शाम 06:00 बजे से वेबसाइट <u>www.mstcecommerce.com/eprocn/</u> और वेबसाइट https://website.rbi.org.in/web/rbi/tenders पर उपलब्ध होंगे।
- 3. निविदा के भाग-। में प्रस्तावित कार्य के लिए बैंक की मानक तकनीकी और वाणिज्यिक शर्तें शामिल होंगी, जिन पर बोलीदाताओं को सहमत होना होगा। निविदा के भाग-॥ (मूल्य बोली) में बैंक की आवश्यक मात्रा/सेवाओं की अनुसूची होगी तथा बोलीदाताओं की मूल्य बोली केवल एमएसटीसी पोर्टल पर ऑनलाइन प्रस्तुत की जाएगी।
- 4. विधिवत भरे गए निविदा दस्तावेज एमएसटीसी वेबसाइट https://www.mstcecommerce.com/eprocn/ पर अपलोड किए जाएंगे।

निविदा की समय-सीमा और अन्य विवरण इस प्रकार हैं:

क)	ई-निविदा संख्या	आरबीआई/दिल्ली क्षेत्रीय कार्यालय/संपदा/1/25-26/ईटी/
		139
ख)		"आरबीआई कॉलोनी, रवींद्र नगर, नई दिल्ली में फ्लैट नंबर
		डी1/55 में फ्लोरिंग और किचन का नवीनीकरण"
ग)	निविदा का तरीका	ई-प्रोक्योरमेंट सिस्टम
		(जिसमें भाग । - तकनीकी-वाणिज्यिक बोली और भाग ॥ -
		मूल्य बोली शामिल है)
		निविदा केवल एमएसटीसी लिमिटेड के ई-निविदा पोर्टल

		(https://www.mstcecommerce.com/eprocn/) के
		माध्यम से की जाएगी।
ਬ)	अनुमानित लागत	जीएसटी सहित ₹ 12.23 लाख (बारह लाख तेईस हजार
		रुपये मात्र)
ङ)	बयाना जमा राशि	शून्य
च)	वह तारीख जब पक्षों के लिए	29 मई 2025, शाम 06:00 बजे से
	एनआईटी डाउनलोड करने हेतु	
	उपलब्ध होगी	
	https://www.mstcecommerce.co	30 मई 2025, दोपहर 02:00 बजे से
	m/eprocn/ पर ई-निविदा	
	(तकनीकी-वाणिज्यिक बोली और	
	मूल्य बोली) ऑनलाइन प्रस्तुत करने	
	की तारीख	
1 1	ई-निविदा (तकनीकी-वाणिज्यिक	13 जून 2025, दोपहर 03:00 बजे
	बोली और मूल्य बोली) ऑनलाइन प्रस्तुत करने की अंतिम तारीख	
<i>ਝ</i>)	क. भाग-। अर्थात तकनीकी-	क. 13 जून 2025, दोपहर 04:00 बजे
হা)	वाणिज्यिक बोली खुलने की	पर. 13 जूरा 2023, पान्सर 04.00 पज
	तारीख एवं समय	ख. इसे अगली तारीख पर खोला जाएगा और योग्य
	ख. भाग॥ अर्थात मूल्य बोली खुलने	बोलीदाताओं को ई-मेल के माध्यम से इसकी सूचना
	की तारीख	दी जाएगी।
	टिप्पणी: निविदा उन बोलीदाताओं के	
	अधिकृत प्रतिनिधियों की उपस्थिति में	
	खोली जाएगी जो उपस्थित होना चाहते	
	हैं।	
ञ)	लेनदेन शुल्क	एमएसटीसी द्वारा चार्ज किया जाएगा।
		एमएसटीसी लिमिटेड के पक्ष में एमएसटीसी भुगतान
		गेटवे/एनईएफटी/आरटीजीएस के माध्यम से लेनदेन शुल्क
		का भुगतान

टिप्पणी: यह नोटिस केवल सूचना के लिए प्रकाशित की जा रही है और यह इस सीमित निविदा में बोली लगाने के लिए खुला आमंत्रण नहीं है। इस निविदा में भागीदारी केवल आमंत्रण द्वारा है और चयनित खरीद इकाई के सूचीबद्ध संविदाकारों तक सीमित है। अवांछित प्रस्तावों को अनदेखा किया जा सकता है। हालांकि, जो संविदाकार भविष्य में ऐसी निविदाओं में भाग लेना चाहते हैं, वे प्रक्रिया के अनुसार आरबीआई के पास सूचीबद्ध होने के लिए आवेदन कर सकते हैं।

5. बैंक सबसे कम कीमत वाली निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी निविदा

को पूर्ण या आंशिक रूप से स्वीकार करने का अधिकार सुरक्षित रखता है। बैंक बिना कोई कारण बताए किसी भी या सभी निविदाओं को अस्वीकार करने का अधिकार भी सुरक्षित रखता है।

> क्षेत्रीय निदेशक भारतीय रिज़र्व बैंक नई दिल्ली



RESERVE BANK OF INDIA ESTATE DEPARTMENT NEW DELHI

Tender For

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

PART- I

(Terms & Conditions and Technical Specifications)

RESERVE BANK OF INDIA ESTATE DEPARTMENT NEW DELHI

Section I: Schedule of Tender (SOT)

The Schedule of e-Tender (SOT) is as follows:

SI.	Item	Details
No.		
1.	e-Tender No	RBI/Delhi Regional Office/Estate/1/25-26/ET/139
2.	Tender Inviting Authority	Regional Director
		Reserve Bank of India
		Estate Department
		New Delhi
		Tel No.: 011-23353075
		Email id: gpcnewdelhi@rbi.org.in
3.	Name of work	E-Tender for Renovation of Flooring & Kitchen in flat
		no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi
4.	Location	As detailed in the Scope of Work (Section IV(a))
5.	Mode of Tender	e-Procurement System
		(Part I - Techno-Commercial Bid and i.e., Part II -
		Price Bid)
		The tendering would be done only through the e-
		Tendering portal of MSTC Ltd
		(https://www.mstcecommerce.com/eprocn/).
6.	Estimated cost of tender	₹12.23 lakh (Rupees Twelve Lakh Twenty-Three
	(including Taxes)	Thousand only) including GST
7.	Date of NIT available to	May 29, 2025, at 06:00 PM onwards
	the parties to download	
8.	Earnest Money Deposit	Nil
	(EMD)	NA 00 0005 400 00 514
9.	Date of starting of online	May 30, 2025, at 02:00 PM onwards
	submission of e-tender	
	(Techno-Commercial	
	Bid and Price Bid)	
	at	
	https://www.mstcecomm	
10	erce.com/eprocn/	lung 12, 2025, et 02:00 DM
10.	Date of closing of online submission of e-tender	June 13, 2025, at 03:00 PM
	submission of e-tender	

	(Techno-Commercial	
	Bid and Price Bid)	
11.	Date & time of opening	June 13, 2025, at 04:00 PM
	of (containing Part-I	
	i.e., Techno-	
	Commercial Bid)	
12.	Date & time of opening	Shall be opened on a subsequent date, and it would
	of Part II i.e., Price Bid	be intimated to qualified bidders via email
		(in the presence of the authorized representative of the
		bidders who choose to be present)
13.	Validity of tender	Forty-Five (45 days) from the date of opening of the
		i.e., Part I of the tender (Techno-Commercial Bid)

DISCLAIMER

Reserve Bank of India, Estate Department, New Delhi, has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be accurate, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries. Respondents to this e-tender are required to make their own inquiries and they should not rely solely on the information contained in the blank e-tender documents / forms. The Reserve Bank of India is not responsible if no due diligence is performed by the Respondents.

The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the Project or to change the configuration of the Project, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

Important instructions regarding E-tender

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

Process of E-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing and encryption type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BESUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn/ (Version 3)

1) Vendors are required to register themselves online with https://www.mstcecommerce.com/eprocn/

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration.

Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact MSTC/ RBI, (before the scheduled time of the e- tender).

Contact details:

a) HO Central Help Desk:

Phone Number: 07969066600

Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

b) Contact person (MSTC Ltd.):

Northern Regional Office:

Shri Setu Dutt Sharma, Senior Manager,

Mob No:- 7878055855

nroopn3@mstcindia.in

Address	Mail ID	Contact
30/31A Jeevan Vikas Building, 1st Floor, Asaf Ali Road (opp.		(011) 23212357, (011) 23215163,
Hamdard), New Delhi - 110 002		(011) 23217850

c) Contact person at RBI, New Delhi

i. Sh. Sanjay Kumar, Assistant General Manager

Contact No.:011-23353075 Email: gpcnewdelhi@rbi.org.in

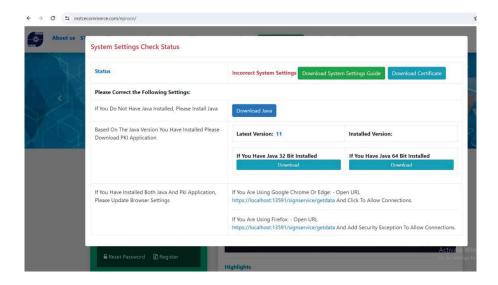
ii. Sh. Jayant Shridhar Contact No.:011-23452265

Email: estatenewdelhi@rbi.org.in

Guide for application process-

1.System Requirement:

For details, vendor may refer to the DOWNLOAD SYSTEM SETTING GUIDE available https://www.mstcecommerce.com/eprocn/



2. Special Note towards Transaction fee:

The vendors shall pay the transaction fee to MSTC using "Transaction Fee Payment" Link against the specific tender in the "Bid Floor"/through the "Pay Transaction fee" in "Event catalog" through their login. Bidder/Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On

selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

- **3**. The vendors are required to ensure that their corporate email-ID provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).
- **4**. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use "Upload Documents" link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through "Attach Document" link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

- a) Bidder(s) need to submit necessary EMD (If ANY), E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any, are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI.
- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website $\underline{\text{www.mstcecommerce.com}} \rightarrow \text{e-procurement} \rightarrow \text{New Common Portal} \rightarrow \text{Bid Floor Manager} \rightarrow \text{live event} \rightarrow \text{Selection of the live event} \rightarrow \text{Transaction fee-} > \text{Common terms-} > \text{Attach Documents-} > \text{Price Bid.}$

Please Note: The vendor after successful remittance of the transaction fees and EMD

details (If ANY), will get the attach documents and "Common Terms" tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the "Attach Documents" and/or saving "Common Terms" step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button. c)First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the "Price Bid" link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid.

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful Bidder shall be called hereafter SUPPLIER/CONTRACTOR.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

Details of Sections

Details		Section No.	Page No.
Form of Tender	:	Section 1	12-13
Article of Agreement	:	Section 2	14-16
General Instructions to tenderers and special conditions (To be read in relevance to e-tendering process only)	:	Section 3	17-23
Safety Code	:	Section 4	24
The conditions Herein after Referred To	:	Section 5	25-42
Appendix Herein Before Referred To	:	Section 6	43-44
Detailed scope of works	:	Section 7	45-47
Materials	:	Section 8	48-50
List of approved material	:	Section 9	51
Proforma of Bank Guarantee for Security Deposit	:	Section 10	52-54
Preamble to Part – II tender	:	Section 11	55-56
Part -II (Price Bid)	:	Section 12	57-65

Section - 1

Form of Tender

To, Regional Director, Reserve Bank of India, New Delhi.

Dear Sir,

Having examined the specifications and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications and instructions in writing referred to in the Article of Agreement, General Instructions & Special Conditions, Commercial Conditions, Detailed scope of works to the tenderers, Schedule of quantities and conditions of contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

Serial	Itama	Deteile of items
	Item	Details of items
no.		
1	Description of work:	Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi
2	Estimated cost:	₹ 12.23 Lakhs
3	Earnest Money:	NIL
4	Percentage, if any, to be deducted from each R/A bill:	5% of certified bill amount towards retention money.
5	Performance Bank Guarantee	5% of contract value (as per enclosed format)
6	Time allowed for completion of the works	One months from 10 th day from the issue of formal work order
7.	Rate of Liquidated Damages	₹ 305/- per day subject to maximum 10% of the accepted tender amount.

- 2. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
- 3. We also agree that our tender will remain valid for acceptance by the Bank for 45 days from the date of opening of Part-I of tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. We also agree to submit the Bank Guarantee as per the terms of contract and valid for the entire period of validity of tender.
- 4. The conditions of these specifications will be binding on us. Wherever clauses are specifically written they shall prevail over CPWD specifications or relevant IS Codes and the clause given in these specifications will govern. No deviation shall be permissible unless specifically approved by the Bank's Engineer in writing. We are well aware and familiar with CPWD Schedule of Rates and their specifications i.e. CPWD Specifications (Volume –I and Volume II), BIS publication and National Building Code which shall apply to this contract to supplement any missing details/specifications in this contract in order of preference.
- 5. Our bankers are (full address):

(i) (ii)	
Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney	
should be attached)	

Yours faithfully,

Signature of Contractor with seal:

Address:

Contact nos.:

Signatures and addresses of witnesses:

1	oigiia	Digitatures and addresses of withesses.					
		Signature	Address				
	(i)						
	(ii)						

Section: 2

Articles of Agreement

ARTICLES	OF	AGREEMENT	made	the			day	of
		_ between the Res	serve Bai	nk of In	dia, having its	Central	Office	at
Shahid Bhag	at Sin	gh Road, Mumbai	, through	its offic	ce at Reserve	Bank of	India,	6,
Sansad Marg	g, Nev	v Delhi (hereinafte	er called	"the E	mployer") of tl	ne one	part a	nd
					 			_
					· · · · · · · · · · · · · · · · · · ·			

(hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of "Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi" and has the specifications describing the works to be done and prepared by the Employer

AND WHEREAS the said the Specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto

AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works described in the said Specification and included in the Schedule of Quantities at the Respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount").

NOW IT IS HEREBY AGREED AS FOLLOWS:

- 1. In considerations of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractors shall upon and subject to the said Conditions execute and complete the work as described in the said Specifications and the Schedule of Quantities.
- 2. The Employer shall pay the Contractor, the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
- 3. The Reserve Bank of India will administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract.
- For this purpose, the term "Architect" in the said conditions regarding execution of work, quality of construction, quality of materials, progress and completion of the works etc. shall mean the Assistance Manager (Tech.)/ Manager (Tech.) / AGM (T) or any other person designated for the purpose by the Reserve Bank of India.
- 4. The said conditions and Appendix thereto shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
- 5. This Contract is neither a fixed Lump Sum Contract nor a Piece Work Contract but a Contract to carry out the work in respect of the entire of the "Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi" to be paid for according to actual measured quantities at the rate contained in the

schedule of rates and probable quantities or as provided in the said Conditions.

- 6. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.
- 7. The Employer reserves to itself the right of altering the nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
- 8. Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from tenth day of issue of formal work order as provided for in the said conditions whichever is later and to complete the entire work within **One Month** subject nevertheless to the provisions for extension of time.
- 9. All payments by the Employer under this Contract will be made only at New Delhi. 10. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at New Delhi and only Courts in New Delhi shall have jurisdiction to determine the same.
- 11. The contractor shall be solely responsible for full compliance with the provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, at the Bank premises. The Contractor shall abide by the terms and conditions as mentioned under clause 38 of Section 5 of the tender document.
- 12. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
- 13. That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's competent authority.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said duplicate/ has caused these presents and the said two duplicate hereof to be executed on its behalf, the day and year first hereinabove written.

Signature Clause

SIGNED AND DELIVERED by the Reserve bank of India by the hand of Shri

(Name and designation)
In the presence of
(1)

If the contractor is a partnership or an individual.

If the contractor is a company.

Address		
(2) Address Witness :		
SIGNED AND DELIVERED In the presence of (1) Address	by	If the party is partnership firm or an individual should be signed by all or on behalf of all the partners.
(2) Address Witness		
THE COMMON SEAL OF Was hereunto affixed presolutions passed by its Bothe meetingir		
(1)		
(2)		If the Contractor signs under its
Directors who have signed token thereof in the presence (1)	•	common seal, the signature clause should tally with the sealing clause in the Articles of Association.
(2)		A3300Iation.
SIGNED AND DELIVERED by the hand	BY the Contractor of Shri and	If the Contractor is signing by hand of power of Attorney, whether a company or
duly constituted attorney.		individual.

Section: 3

General Instructions to the Bidder/Contractors and Special Conditions of Contract (SCC)

(To be read in relevance to e-tendering process only)

- 1. Tenders shall be submitted through e-tendering process not later than 15.00 hours on June 13, 2025. Telegraphic, Fax and E-mail tenders shall not be accepted.
- 2. No tender will be accepted by the bank after **15.00 hours on June 13, 2025**, under any circumstances whatsoever.
- 3. All information, correspondence letters, shall be submitted in and addressed to the Regional Director, Reserve Bank of India, 6, Sansad Marg, Estate Department, New Delhi.
- 4. No other enclosure is permitted in Part- I & Part-II tender. Change of terms and conditions and technical deviations, if any, found in Part- I & Part-II tender will not be taken into account and will be treated as null and void.
- 5. No request for any change in rate or conditions after the opening of the tender will be entertained.
- 6. The rates quoted shall be based on the **Part-II of tender** and shall be firm and binding without any escalation whatsoever till the completion of the contract.
- 7. For any item, if the rate and amount do not tally with respect to the bill of quantities, then the amount arrived on the basis of quoted rates shall only be considered.
- 8. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.
- 9. The tenderer whose tender is not accepted shall not be entitled to claim any costs, charges, damages and expenses of and incidental to or incurred by him through or in connection with his submission of tenders, even though the Bank may elect to modify / withdraw the tender.

10. Performance Bank Guarantee

Performance Bank Guarantee for an amount equal to 5% of the contract value from a scheduled Bank in the proforma at Section 10 shall be submitted by the successful tenderer within 14 days of award of work.

11. Security Deposit during contract period:

As security for the due fulfillment of the contact by the Contractor, 5% of the value of the work done will be deducted by the Employer from each payment to be made to the Contractors towards Retention Money. The Retention Money and Earnest Money Deposit together [this total amount] will be termed as Security Deposit. On the Employers' issuing a certificate of the virtual completion of the works, the contractor would be paid 100 % Earnest Money Deposit (if any) after successful completion of work and balance security deposit [i.e. Retention Money] will be released by the Employer after rectification of the defects pointed out during the Defects Liability Period. The amounts retained by the Employer shall not bear any interest.

- 12. All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the security deposit, if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.
- 13. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may cause the Deputy General Manager [in-Charge of Estate Department] of the Bank, to serve a notice in writing on the Contractor, rescinding the Contract whereupon the security deposit shall stand forfeited to the Employer.
- 14. The Contractor shall carry out all the work strictly in accordance with the details of the tender documents and instructions of the Bank's Engineer.
- 15. A Schedule of Probable Quantities in respect of each work and Specification accompany these Special Conditions. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the items should be totaled in order to show the aggregate value of the entire tender.
- 16. The tenderer must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
- 17. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as after completion, water charges, electric consumption charges, meters, centering, staging, and pumping out water including fencing, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary plumbing and electric supply, protection of the public and safety of adjacent roads, streets, pavements, walls, houses, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding

- & staging etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank.
- 18. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever. Tenderers must include in their rates sales tax, excise duty, octroi, sales tax on works contract and any other tax and duty or other levy levied by the Central Government or any State Government or local authority, if applicable. No claim in respect of sale tax, excise duty, octroi and other tax, duty or levy whether existing or future shall be entertained by the Employer.
- 19(a). The Contractor should note that unless otherwise stated, the tender is strictly on item rates basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the Bank and with the concurrence of the employer, in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractors shall submit fresh rates supported by rate analysis with original purchase bill / vouchers etc. & worked on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.
- 19(b) The approved make and item codes have been mentioned under some items and contractors have to quote the rates of those makes and codes only. If any changes are incorporated by the Bank during the execution of the work, then the price adjustments will be affected for those materials considering the M.R.P. of tender item code and executed item code. 15 % Contractors profit (addition / deduction as applicable) shall be applied over such differences. No cartage, wastage or any other loadings shall be considered in these cases. Similarly, the same formula shall be applied for the Items where Basic rates are taken in the Item of work. The formula shall be (Difference in the cost of material used at site including all taxes and the Basic rate of material including all taxes as mentioned in). the item) plus 15 % Contractors Profit. The formula will be applied both ways i.e., for extra payment if the material used is costlier than the Basic rates taken in the tender item or else for deducting the rebate if the material used in the work is cheaper than the Basic rate of the item.
- 20. Time allowed for carrying out the work as mentioned in the Memorandum shall be strictly observed by the Contractor and it shall be reckoned from the 10th day after written order to commence the work is issued or site is handed over to the contractor for taking up the work.

- 21. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in the Conditions of Contract.
- 22. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not appear liability for any sum besides the tender amount, subject to such variations as are provided for herein.
- 23. The successful tenderer is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer.
- 24. The successful tenderer must co-operate with the other Contractors appointed by the Employer so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank.
- 25. The Contractor must bear in mind that all the work shall be carried out strictly in accordance with the Specifications made by the Employer/Bank and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted
- 26. The successful tenderer should make his / her own arrangement to obtain all the materials required for the work to complete as required at site as directed by the bank's Engineer-in-charge.
- 27. The contractor shall strictly comply with the provision of safety measures required for the work in addition to the details contained in the Part-I tender form.
- 28. The security deposit of the successful tenderer will be forfeited, if he/she fails to comply with any of the conditions of the Contact.
- 29. The Contractor shall be deemed to have carefully examined the work and sited conditions including labour, the general and special conditions, the specifications, schedules and shall be deemed to have visited the site of work, to have fully informed himself regarding the local conditions and carried out his own investigations to arrive at the rates quoted in the tender. In this regard he will be given necessary information available with the department but without any guarantee about its accuracy.

- 30. If the contractor shall have any doubt as to the meaning of any portion of the general conditions, or the special conditions or the scope of the work or the specifications or any other matter concerning the contract he/she shall in good time, before submitting his tender, put forth the particulars thereof and submit them to the Bank, in writing in order that such doubts may be clarified authoritatively in writing before tendering. Once a tender is submitted, the matter will be decided according to tender conditions, in the absence of such authentic pre-clarification.
- 31. The Reserve Bank of India reserves the right to sub-divide the work mentioned in the tender, amongst two or more tenderers at its own discretion and contractor will have to execute orders for part of the items placed with them at the quoted rate for various item. The Reserve Bank of India also reserves the right to increase or decrease the quantities and even omit any item of work after the order is placed and the contractor shall execute the same without claiming anything extra for the same. In this context the rates quoted for each item must be self-supporting and relevant
- 32. Errors, Omission and Descriptions:
- In case of errors, omissions and/or disagreement between written and specification etc. the following order of preferences shall apply:
- (i). Between the written description of the item in the specifications and the detailed descriptions in the schedule of quantities of the same item, the later shall be adopted.
- (ii) In case of difference between the rates written in figures and words, the rate adopted for working out the total amount of item in the original tender form, shall be taken as correct. In all other cases the correct rate would be that which is lower.
- 33. In all cases of omissions and /or doubts or discrepancies in any item or specification a reference shall be made to the Deputy General Manager [Estate in Charge], Reserve Bank of India, New Delhi, whose elucidation, elaboration or decision shall be considered as authentic.
- 34. The Contractor shall be held responsible for any errors that may occur in the work through lack of such reference and precaution.
- 35. The Tenderers are advised to visit the site and get acquaint themselves of the site conditions before tendering.

36. Signing of Contract Agreement:

- 36.1 The General instructions to the tenderers and hereinbefore referred to Conditions of Contract and Technical Specifications enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer, and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.
- 36.2 The Tenderer shall go through the terms and conditions given in the general conditions of contract herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be

acceptable. The Contractor shall acquaint himself/themselves to each page of the tender documents and having acquainted in the general conditions of contract, Technical specifications, etc.

36.3 On receipt of intimation from the Employer of the acceptance of his / their tender, the successful tenderer shall be bound to implement the contract and within fourteen days thereof the successful tenderer shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed. If required, Power of Attorney /Authorisation with the seal of the company/firm in the name of the person signing the Agreement / tender documents shall be submitted by the successful tenderer / bidder.

37. Evaluation of Bids

Part II (price bid) of all the bidders who qualified in Part -I (Techno-Commercial bid) will be opened for financial evaluation. The lowest bidder (L1) will be called the Successful Bidder subject to the condition that the Bank is not bound to accept the lowest or any tender or to assign any reason for non-acceptance. In case the lowest bid is higher than 5% of the Bank's estimated value of tender, the bidder will be requested to provide the justification for the quoted amount.

In case the lowest tendered amount of two or more bidders is the same, then such lowest bidders may be asked to submit a revised offer quoting discount on their already quoted tendered amount in a sealed envelope. The lowest tender shall be decided on the basis of revised offer and will be declared the Successful bidder subject to the condition that the Bank is not bound to accept the lowest or any tender or to assign any reason for non-acceptance. Further, if any such lowest bidder does not revise his bid on lower side, his original bid shall remain valid for further processing. If the revised tendered amount (worked out on the basis of quoted rate of individual items) of two or more bidders received in revised offer is again found to be equal, then the RBI shall decide future course of action which shall be final and binding on all the bidders.

To assist in the examination, evaluation and comparison of the bids, the Bank may ask bidders individually for clarifications. Any clarification submitted by a bidder, that is not reasonable to the Bank shall not be considered. The Bank's request for clarification and the response shall be in writing/email. Communication, if any, in this regard shall only be made to the e-mail ids 'gpcnewdelhi@rbi.org.in' or estatenewdelhi@rbi.org.in'. No change in the price or substance of the Bid shall be sought, offered or permitted except as required to during the evaluation of Bids in accordance with tender clauses.

In the case of any tender where unit rate of any item/items appears unrealistic, such tender will be considered as unbalanced and in case the tenderer is unable to provide satisfactory explanation, such a tender is liable to be disqualified and rejected.

If a bidder does not provide clarification/s of its Tender by the date and time set in the Bank's request, its Tender shall be liable to be rejected.

38. List of documents to be uploaded with Part-I of the tender:

Copy of tender and all required annexures duly signed may be uploaded along with part-I of tender.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers.

Place: Signature of tenderer with seal:

Date: Address and contact no :

Section: 4

Safety Code

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

- 1. First aid appliances including adequate supply of sterilized dressing and cotton wool shall be kept in a readily accessible place.
- 2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. The road shall not be loaded with debris or materials in order to have safety during the progress of work.
- 4. Workers employed on mixing and handling material such as asphalts, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
- 5. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
- 6. (i) No paint containing lead or lead products shall be used except in the form of paste of readymade paint.
- (ii) Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
- 7. The contractor shall be provided / extended all possible / adequate facilities on the contractor cost to all their labours (skill /semiskilled/unskilled) to enable them safe working environment.

Section: 5

The Conditions Herein after referred to

1. Interpretation of Clause:

In construing these conditions, the Specifications, Schedule of Quantities and Contract Agreement, the following words shall have the meanings herein assigned to them except where the subject or context otherwise requires.

(a) Employ assignees (b) Contra	and su ctor	ccessor						shall	includ	e its
partners	in	the	name	and	and style	of			tradin	g as
partners fo	or the	time bei	ng of the	said firm			and s	hall i	nclude	the
deceased p				oura mm		and logic	л .ор.	000111	au,, 00	0. 0
In the d	case of	individu	al: Cont	tractor trading		mean the n	ame	and	style	O
successors In the o			ny: Cont	and h	shall a c naving	ompany its	 / inco	orpora ered	ited u	ndei
(c) Site: erections t Employer f (d) This Co the Condit attached he (e) Notice printed cha been receiv registered when in the (f) Act of I Presidency amending s	hereon or the (ontact: tions, ereto a in writi aracters ved) by office (e ordina Insolve	n and are Contract Shall methe Approximate Approximate Constant (upper Course) of the approximate Course Co	ny other land or's use. ean the Appendix, the signed. Or written unless delived post to divesse se of post to hall mean	he contra and (inclu- articles of e Sched notice sha ivered pe to the last and shal it would he	Agree ule of all mea rsonall know I be det of i	rks incluing as aforment, to Quantion and a not be private beemed in solven.	tice in herwise or busto havered.	any b d allot ecial and S writte e prov siness ve bee	uilding tted by Condit pecificaten, type yed to lead received by	the ions ation ation have ss or eived

(g) Net Prices: If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as

a percentage or otherwise, then the net price of any item in tender shall be the sum arrived at by adding or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or determining the percentage or proportion of the sum so added or deducted by the contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.

(h) Works: Shall mean "Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi".

Words importing persons include firms and corporations. Words importing the singular only also include the plural and vice versa where the context requires.

2. Scope of contract:

The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Employer. The Employer may in his absolute discretion and from time to time issue further written instructions, detailed directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to:

- 2a The variation or modification of the quality or quantity of works or the addition or omission or substitution of any work.
- 2b Any discrepancy in the Schedule of Quantities and/or specification.
- 2c The removal from the site of any material brought thereon by the Contractor and the substitution of any other material therefore.
- 2d The removal and/or re-execution of any works executed by the Contractor.
- 2e The dismissal from the works of any persons employed thereupon.
- 2f The opening up for inspection of any work covered up.
- 2g The amending and making good of any defects.

3. Contractor to provide everything necessary at his/her cost:

The Contractor shall forthwith comply with and duly execute any work comprised such Employers instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representatives upon the works by the Bank shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dispensed from in writing within a further seven days by the employers, such shall be deemed to be Bank's Instructions within the scope of the Contract.

Contractor to Provide everything necessary at his/her cost:

The contractor shall provide at his cost everything necessary for the proper execution of the work accordingly to the intent and meaning of the schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the Contractor finds any discrepancy in the schedule of quantities and the specifications, he/she immediately and in writing refer same to the Bank who shall decide which is to be followed.

The Contractor shall confirm to the provision of any Act of the Legislature relating to the work, and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose systems the structure is proposed to be connected and shall before making any variations from the Specifications that may be necessitated by so conforming give to the

Bank written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations or bye-laws in question, and any variation so necessitated shall be dealt with under Clause: 15 thereof.

The Contract shall bring to the attention of the Bank all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Employer.

The contractor shall indemnify the Employer against all claims in respect of patent rights, and shall defend all actions arising from such claims, and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

6 Setting out of works:

The Contractor Shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, slope and alignment etc. of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of defect liability period from the virtual completion of the works, the Contractor shall, if so required, at his own expense rectify such error /defects to the satisfaction of the Bank.

7 Materials and workmanship to confirm to descriptions:

The measurements shall be in accordance with the relevant parts of IS:1200 unless otherwise specified. All materials and workmanship shall so far as procurable be of the respective kinds as described in the Schedule of Quantities and / or Specifications and in accordance with the Employer's instructions, and the Contractor shall upon the request of the Employer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith.

The Contractor shall at his own cost arrange to carry out any test of any materials which the Employer may require.

The Contractor shall arrange to test all the materials to be used on work and works or portions of works at his cost as per the frequency and test mentioned in the latest IS codes in order to prove their soundness and efficiency if required by the Bank. Before sending the samples of materials for testing the samples shall be sealed and signed jointly by the contractor and the representative from the Bank and each sample shall be given distinct identification mark. If after any such test, the work or portion of works is found to be defective or unsound in the opinion of the Bank, the contractor shall pull down & re-do such work at their own cost. The materials which are found not confirming to the relevant I.S. code provisions after testing, shall be immediately removed the site by the Contractor.

Contractors' superintendence and representative on the works:

The contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Employer may consider necessary until the expiry of the "Defects Liability Period" stated in the appendix hereto. The Contractor shall also engage/employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while

the men are at work. Any directions, explanations, instructions or notices given by the Bank's Engineer to such representative shall be held responsible as given to the Contractor.

8 Dismissal of workmen:

The Contractor shall on request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Employer.

9 Access to works:

The Employer, and their respective representative shall at all reasonable times have free access to the work and/or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer except the representatives of public authorities shall be allowed on the works at any time.

Assistant Manager (Tech)/ Manager (Tech)/Assistant General Manager (Tech.): The term "Assistant Manager (Tech) / Manager (Tech) / Asst. General Manager (Tech.) shall mean the person appointed and paid by the Employer and acting under the orders of the Employer to inspect the works, the Contractor shall afford the Assistant Manager (Tech) / Manager (Tech) / Asst. General Manager (Tech.) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. Neither the Assistant Manager (Tech.) / Manager (Tech.) / Asst. General Manager (Tech.) have power to set out works or to revoke, alter enlarge or relax any requirements of the Contract, or to sanction any day work, additions, alterations, deviations or omissions or any extra work whatever except in so far as such authority may be specially conferred by a written order with the prior concurrence in writing of the Employer.

The Assistant Manager (Tech) / Manager (Tech) / Asst. General Manager (Tech.) or any representative of the Employer shall have power to give notice to the Contractor or to his representative for the non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued until the decision of the Bank obtained. The work will from time to time be examined by the Bank, the Assistant Manager (Tech) / Manager(Tech) / Asst. General Manager (Tech.) but such examination shall not in any way exonerate the Contractor form the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed. Subject to the limitation of this clause, the Contractor shall take instructions only from the Bank.

10 Assignment and Sub - letting:

The whole of the works included in the contract shall be executed by the Contractor and the Contractor or any part/share thereof or any interest therein without the prior written consent of the Employer, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

11 Alterations, Additions, Omissions etc.:

No alterations, omission or variation shall vitiate this Contract but in case the Employer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof under his hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the contract, stipulation and specification without the previous consent in writing of the Employer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Employer with the prior approval in writing of the Employer in accordance with the provisions of Clause 15 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be.

12 Schedule of Quantities:

The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the standard method of measurement.

Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 15 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification or errors, if any, shall be allowed in the contractor's rates.

13 Sufficiency of Schedule of Quantities:

The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or Schedule of Rates and prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

14 Measurement of Works:

The exposed measurements of the finished work shall only be considered for payment.

The Bank's Engineer and the Contractor shall take the joint measurements of the work done and contractor shall submit the bill along with the computerized measurement book for all items of work included in the bill.

Should the Contractor not attend or neglect or omit to send his agent for joint measurements of the work done, then the measurement shall be taken by the Bank's Engineer, or a person approved by the Employer.

All authorized extra works, omissions and all variations made with the Employer's knowledge, but subsequently sanctioned by the competent authority in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

15 Prices for extras etc. ascertainment of:

No claim for an extra shall be allowed unless it shall have been executed

under provisions of Clause 3 hereof or by the authority of the Bank's engineer with the concurrence of the Employer as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- 15a(i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
- (ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Bill of Quantities.

15b the net prices of the original tender shall determine the value of the items omitted provided if omissions vary the conditions under which any remaining items of works are carried out the prices for the same shall be valued under sub-clause (c) thereof.

15c Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.

Where extra work cannot be properly measured or valued the Contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district, provided that in either case vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's name) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.

15e It is further clarified that for all such authorized extra items where rates cannot be derived from tender, the Contractors shall submit rates supported by rate analysis worked on the "actual cost basis" plus 15% towards establishment charges, contractor's overhead and profit. Such items will not be eligible for escalation.

The measurement and valuation in respect of the Contract shall be completed within the "Period of Final Measurement" stated in the Appendix or if not stated then within six months of the completion of the Contract works as defined in Clause 19 thereof.

16 Unfixed materials when taken into account to be the property of the Employer:

Where in any Certificate (of which the Contractor has received payment), the Bank's Engineer has included the value of any unfixed materials intended for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of or damage to, such materials.

17 Removal of improper work:

The Bank's Engineer shall, during the progress of works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order, of any materials which in the opinion of the Bank's engineer are not in accordance with the Specifications or instructions of the Bank's engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials and workmanship not in accordance with the drawings and specifications or instructions, and the Contractor shall forthwith carry out such order, the Employer shall have the power to employ and pay other persons to carry out the same, and all expenses consequent thereon, or incidental thereto, as certified by the Employer /Bank's engineer shall be borne by the Contractor, or may be deducted by the Employer from any money due, or that may become due to the Contractor.

18 Defects after virtual completion:

Any defect, shrinkage, settlement or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto or , if none stated, then within twelve (12) months after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer, and within such reasonable times as shall be specified therein, be amended and made good by the Contractor, at his own and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage, settlements or other faults and all damages, loss and expenses consequent thereon or incidental thereto shall be made good and borne by the Contractor and such damage, loss, expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Bank's Engineer' Certificate in writing, from any money due or may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor, a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 29 thereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clause 10 and 20 thereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any certificate or the passing of any accounts, by the Employer.

19 Certificate of Virtual Completion and Defects Liability Period:

The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such certificate and will be valid for 1 year.

20 Nominated Sub-Contractors:

All Specialists, Merchants, Tradesman and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the employer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objection or (save where the Employer and Contractor shall otherwise agree) who will not enter into a Contractor providing:

- (a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligation in respect of the Sub-Contract as the Contractor is under in respect of this contract.
- (b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
- (c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank Engineer's Certificate provided that before any certificate is issued the Contractor shall upon request furnish to the Bank's Engineer proof that all nominated Sub-Contractor's accounts included in previous Certificates have been duly discharged, the default whereof the Employer may pay the same upon a Certificate of the Bank's Engineer and deduct the amount thereof from any sum due to the Contractor. The exercise of this power shall not create brevity of contract as between Employer and Sub-Contractor.

21 Other persons employed by Employer:

The Employer reserves the right with the concurrences of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant of material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

22 Insurance in respect of damages to persons and property:

The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also inter-alia any damage to structures, whether immediately adjacent to the works or otherwise, any damage to roads, streets, footpaths, bridges as well as damage caused to the building and other structures and works forming the subject matter of this contract. The contractor shall also be reasonable for any damage caused to the buildings and other structures and works forming the subject matter of this contract due to rain, wind, frost or other inclemency of weather. The Contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any

such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an All Risks Policy for Insurance for the full amount of the contract including earth quake risk in the joint names of the Employer and the Contractor (the name of the former being placed first in the policy) against all risks as per the standard all risk policy for Contractors and deposit such policy or policies with the Employer before commencing the works.

The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnity and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works.

The minimum limit of the coverage under the policy shall be Rs.2 lakhs per person for any one accident or occurrence and Rs.5 lakhs in respect of damage to property for any one accident or occurrence. The Contractor shall also indemnify the Employer against all claims which may be made upon the Employer, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the Contractor or Sub-Contractor and shall be at his own expense effect and maintain until the Virtual Completion or the Contract with an Insurance Company approved by the Employer a policy of Insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the Contractor insuring as provided above, the Employer may so insure and may deduct the premiums paid from any money due or which may become due to the Contractor.

The Contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The Contractor shall also indemnify and keep indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any award of damage or compensation arising there from.

Without prejudice to the other rights of the Employer against Contractors in respect of such default, the Employer shall be entitled to deduct from any sums payable to the Contractor the amount of any damages, compensation costs, charges and other expenses paid by the Employer, and which are payable by the Contractor under this clause.

The Contractor shall upon settlement by the insurer of any claim made against the insurer pursuant to a policy taken under this clause, proceed with due

diligence to rebuild or repair the works destroyed or damaged. In this event all the money received from the insurer in respect of such damage shall be paid to the Contractor and the Contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or gods destroyed or damaged.

The Contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer/Architect may deem fit, but shall, however, not be entitled to reimbursement by the Employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the Contractor shall also cause all nominated sub-Contractors to effect, for their respective portions of the works similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the Employer such policies. The Contractor shall not permit a nominated Sub-Contractor to commence work at the site unless said insurance policies are submitted. In the event of failure, of the Sub-Contractor to take out such policy or policies of insurance before commencing the works at the site, the Contractor shall be responsible for any claim or damage attributable to the said Sub-Contractor.

23 Date of commencement and completion:

The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto, or such later date as may be specified by the Bank's Engineer / Employer and he shall thereupon and forthwith begin the work and shall regularly proceed with and complete the same on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provision for extension of time hereinafter contained.

24 Damage for non-completion:

If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 25 hereof and the Bank's Engineer /Employer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Employer the sum names in the Appendix as "Liquidated Damages" for the period during which the said works so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.

25 Delay and Extension of Time:

If in the opinion of the Bank's Engineer/Employer, the works be delayed:

(a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the Contractor's own fault or (d) by the works or delays of other Contractors of Tradesmen engaged or nominated by the Employer or the Bank's Engineer/Employer and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of Bank's instruction as per Clause 2 hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he shall have specifically applied in writing or (h) from other causes which

the bank's Engineer/Employer may certify as beyond the control of Contractor or (i) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank's Engineer/Employer may with previous approval in writing of the Employer, make a fair and reasonable extension of time for completion of the contract works. In case of such strike or lock-out, the Contractor shall immediately give written notice thereof to the Bank's Engineer/Employer, but the Contractor shall nevertheless constantly use his Endeavour's to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

If the Contractor needs an extension of time for the completion of the work or if the completion of work gets delayed for any reason beyond the due date of completion stipulated in the contract, the Contractor shall apply to the Employer for extension of time in writing at least 7 days before the expiry of the scheduled time and while applying for extension of time Contractor shall furnish the reasons in detail and his justification, if any, for delays. Only that period of extension of time as granted by the Employer (on receipt of the application from the Contractor or even in absence of any such application) will qualify for exemption of imposition of liquidated damages. For the balance period in excess of original stipulated period and authorized extension of time granted by the Employer, the provision of liquidated damages as stated under Clause 24 will become applicable.

Further the contract shall remain in force even for the period beyond the due date of completion irrespective whether the Contractor has applied or not, for the grant of extension of time for completion unless the Employer decides to terminate the contract. The delay for completion of work for any reason will not entail any right to the Contractor to claim any revision of rates or any extra compensation for any reason.

26 Failure by Contractor to comply with Bank's Engineer's/Employer's Instructions:

If the Contractor after receipt of written notice from the Bank's Engineer/Employer requiring compliance within ten days fails to comply with such further specifications and/or Bank's Engineer/Employer instructions, the Employer may employ and pay other persons to execute any such work whatsoever, that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer on the Certificate of the Bank's Engineer as a debit or may be deducted by him from any money due to the Contractor.

27 Termination of Contract by the Employer:

If the Contractor being an individual or a firm commits any "Act of insolvency", or shall be adjudged an Insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer/Employer that he is able to carry out and fulfill the contract and to give security therefore, if so required by the Bank's Engineer/Employer.

OR if the Contractor (when and individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued

against the Contractor.

OR shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors or the Contractor.

OR shall assign or sublet this Contract without the consent in writing of the Employer firsthand and obtained.

OR shall charge of encumber this Contract or any payments due or which may become due to the Contractor hereunder.

OR if the Bank's Engineer/Employer shall clarify in writing to the Employer that the Contractor.

- (i) Has abandoned the Contract for
- (ii) Has failed to commence the works or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer/Employer notice to proceed for.
- (iii) Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days after receiving from the Bank's Engineer/Architect written notice that the said Materials or work were condemned and rejected by the Bank's Engineer/Employer under these conditions, or
- (v) Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this contract to be observed and performed by the Contractor for seven days after written shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer/Employer or the obligations and liabilities of the Contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the work subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property of may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer/Employer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt of thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Employer and expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Engineer shall be final and conclusive between the parties.

28 Termination of Contracts by Contractor:

If the payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, of if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Bank's Engineer or the Employer or by any injunction or other order of any court of Law, then and in any of the cases the Contractor shall be at liberty to determine the Contract by notice in writing to the Employer, through the Bank's Engineer and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

29 Certificate of payments:

29a The Contractor shall be paid by the Employer from time to time by installments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed, when in the opinion of the Architect (For this purpose, the term "Architect" in the said conditions regarding execution of work, quality of construction, quality of materials, progress and completion of the works etc. shall mean the Assistance Manager (Tech.)/ Manager (Tech.) / AGM (T) or any other person designated for the purpose by the Reserve Bank of India), work to the approximate value named in the Appendix as "Value of Work for Interim Certificates" (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as "Retention percentage for Interim Certificates" until the total amount retained shall reach the sum named in the Appendix as "Total Retention Money" after which time Installments up to the full value of the work subsequently so executed and fixed in the building will be released. The Architect may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Architect shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Employer / Bank's Engineer the sum of money named in the Appendix as "Installment after Virtual Completion" being a part of the said Total Retention Money. The Contractor shall be entitled to the payment of the Final Balance in accordance with the final certificate to be issued in writing by the Architect at the expiry of the period referred to as "the Defects Liability Period" in the Appendix hereto from the date of Virtual Completion of as soon as after the expiration of such period as the works shall have been finally completed and all defects made good according to the true interest and meaning hereof whichever shall last happen, provided always that the issue by the Employer/Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the Contractor from his

liability under Clause 2 and 18 nor relieve the Contractor of his liability in case of fraud, dishonesty or fraudulent concealment relating to the works or materials or to any matter dealt with in the certificate, and in case of all defect and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Employer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

29d The Employer shall have power to withhold any certificate if the works or any parts thereof are not being carried out to his satisfaction.

29e The Employer may by any Certificate make any correction in any previous certificate which shall have been issued by him.

29f No payment shall be made to the Contractor if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.

30 Payments upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as "Period for honor of Certificates".

31 Matter to be finally determined by the Employer:

The decision, opinion, direction, certificate of payment with respect of to all or any of the matters under Clause 2, 3, 4, 5, 10, 14, 15, 17, 18, 19, 25 [a, b, c, d, e, f, g, h & i], 26 hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction. Certificate of valuation of the Employer or any refusal of the Employer to give any of the same, shall be subject to the right of Arbitration and review under Clause 32 hereof in the same way in all respect (including the provisions as to opening the reference) as if it were a decision of the Employer.

32 Settlement of Disputes and Arbitration:

All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the except matters shall be final and without appeal. But if the Contractor be dissatisfied on any matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that matter in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two

arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that that the Contractor shall not delay the carrying out the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the work with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

33 Right of Technical Scrutiny of Final Bill:

The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the Employer and the final bill of the Contractor including all supporting vouchers, abstracts etc. If as a result of this examination or otherwise any sum is found to have been overpaid or overcertified it shall be lawful for the Employer to recover the sum from any payment due to the Contractor for this work or any other work or works being carried out by Contractors elsewhere under the RESERVE BANK OF INDIA.

34 Employer entitled to recover compensations paid to workman:

If, for any reason, the Employer is obliged by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or reenactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid and without prejudice to the rights of the Employer under the said Act. The Employer shall be at library to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer to the Contractor under this Contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

35 Abandonment of works:

If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not require the whole or any part of the work to be carried out, the Employer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

36 Return of surplus materials:

Notwithstanding anything to the contrary contained in any or all the clause of this Contract, where any material for the execution of the Contract is procured with the assistance of the Employer by purchases made under orders or permits or licenses issued by Government, the Contractor shall hold the said Materials economically and solely for the purpose of the Contract and not dispose them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank's Engineer having due regard to the condition of the materials, the price to be determined by the Bank's Engineer having due regard to the condition of the material, the price to be determined not to exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by Contractor in respect thereof. In the event of breach of the aforesaid condition, the Contract shall, in addition to being liable to action for contravention of the terms of licenses or permit and or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted by reason of such breach.

37 Right of Employer to terminate contract in the event of death of contractor if individual:

Without prejudice to any of the rights or remedies under this contract, it the Contractor, being an individual, dies, the Employer shall have the option of termination of the contract without incurring any liability for such termination.

38 The Sexual Harassment of women at work place:

The Contractor / Agency shall be solely responsible for full compliance with the provision of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013.

- a. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the-said Act in respect to the complaint.
- b. Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

- c. The contractor shall be responsible for any monetary Compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
- d. The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

39 Labour License from CLC/ the Authority: -

The contractor shall abide by and fulfil all requirements laid down under the contract labour (Regulation and Abolition) Act and the rules framed in the act as amended time to time.

40 Non-Disclosure:

The contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/ system / equipment's etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be publish, or disclose any particulars of the works in any trade or technical paper or elsewhere without the prior written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of nondisclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

41 The Marginal Notes:

The Marginal Notes and in the catch liens hereto and in the annexure hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these presents and the annexure hereto. The Contractors will have to carry out and complete the said work in every respect in accordance with this contract.

- 42. The staircase, the common area and the surrounding area of the buildings etc. shall be kept cleaned at the end of the day's work by the contractor to the entire satisfaction of Bank's Engineer.
- 43. All the debris accumulated by the works shall be removed from the premises on daily basis and the premises shall be kept clean.
- 44. One sample shall be taken up first for work and once the materials and detailing are approved by the Bank, then the contractor shall organize the works as per the approved sample work and complete the entire work as per completion time period mentioned in the Appendix. While quoting the rate, the contractor shall take into account all the above points.

- 45. The arrangement and cost of water and electricity required for the work shall be done by the contractor at their cost. However, the Bank may consider allowing to contractor to take the water and electric from the premises at available points. Water charges and electricity charges shall be recovered @ 0.50% and 0.25% of cost of work respectively. In such cases, the contractor shall arrange electric wire / extension board with a cut out, pipes, etc. of his own. In case of any damage to the Bank's installation/s by the act/s of the contractor or his worker/s, the same shall got repaired / rectified / replaced at the risk and cost of the contractor.
- 46. The work shall be carried at all heights as per requirement and the rate quoted shall be inclusive of the same.
- 47. The rates shall also be inclusive of cleaning of the surrounding area of buildings after completion of work.
- 48. The contractor shall engage one qualified & experienced technical supervisor at site throughout the progress of the work till the virtual completion of the same with the following details:
- (a) The supervisor shall be authorized by the contractor to execute all the works related to site works which includes: receiving verbal/ telephonic / written orders from the employer with date, execution of extra / variation items with proper prior written approval from the employer as specified in the relevant tender clauses.
- (b) On the discretion of the Bank / Employer, may allow the Contractor supervisor to stay temporarily inside the Banks premise / Holiday Home (as per the availability) with the storage facilities for stacking the construction materials till the virtual completion of the work, free of cost. In case at any point of time it is found that the space is used for any sort of malpractice etc. contractor may be asked to vacate the space immediately.
- (c) Supervisor shall be provided with a mobile phone with SIM card and shall act as the authorized representative of the contractor for all the purposes: like taking day to day measurements, available at site for taking joint measurements with Bank's Engineer, attending to the Banks' Officials during their visit to the site for inspection of the work, signing the site order books & measurement books etc. as per the Bank's norms.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers.

Place:	Signature of tenderer with seal:
Date:	
	Address:

Contact nos.:

Section: 6

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

Appendix Hereinbefore Referred To

Reference to clauses in Conditions Hereinbefore Referred To:

Defects Liability Period:	12 Months. (clause 18 &19)				
Period of honor of certification/ final bill	1 month from the acceptance of bill for R.A Bills & 3 months from the acceptance of bill for final bill after virtual completion of work.				
Date of Commencement:	10 th day from the issue of formal work order / soon after the site is handed over, whichever is later.				
Date of Completion:	One months from 10 th day from the issue of formal work order				
Value of works done for Interim Certificates:	₹ 4.00 Lakh.				
Rate of Liquidated Damages:	₹305 per day subject to maximum 10% of the accepted tender amount.				
Retention Percentage:	5% from every bill.				
Installment after Defect Liability Period:	100 % Retention Money.				
Performance Bank Guarantee:	5% (as per format in section-10)				
Validity of the e-tender	45 days from the date of opening of Techno – Commercial bid				
All disputes arising shall be subject to the jurisdiction	New Delhi				
Period of final measurement	3 months from the date of final commissioning.				
Instalment of Security Deposit to be refunded	100% retention money will be released after successful expiry of defects liability period.				
Period of honoring interim certificate	1 Month				

Period of honoring fir	al 3 Months	
certificate		

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers.

Place: Signature of tenderer with seal:

Date:

Address:

Phone/mobile no.:

Section: 7

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

Detailed Scope of Works

Section A - General

The scope of work covers execution and completion of the work of "Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi" for the Reserve Bank of India in accordance with the specifications mentioned in Part-II(BOQ) of the tender document and under the direction and to the satisfaction of Bank's Engineer.

Contract:

The form of contract shall be according to "Articles of Agreement". The following clauses shall be considered as an extension and not in limitations of obligation of the contractor.

Contractor to include in his rates:

The contractor shall include in his rates for all the items listed in this section.

Contractor to Inspect Site:

The contractor shall visit and examine the construction site and satisfy himself as to the nature of the existing roads or other means of communications, the extent and magnitude of the work and facilities for obtaining materials and shall obtain generally his own information on all matters affecting the execution of the work. No extra charge made in consequence of any misunderstanding or incorrect information on any of these points or on the ground of insufficient description will be allowed. All expenses incurred by the contractor in connection with obtaining information for submitting this tender including his visits to the site or efforts in compiling the tender shall be borne by the tenderer and no claims for reimbursement thereof shall be entertained

Access to site:

The contractor is to include in his rates for forming access to the site.

Access for Inspection:

The contractor is to provide at all times during the progress of the works and the maintenance period proper means of access, with ladders, gangways etc. and the necessary attendance to move and adapt as directed for the inspection of measurement of the works by the Bank's Engineer of their representatives.

Electric & Water supply:

Shall be arranged in accordance with Clause of General Instructions to Contractors and Special Conditions of the Contract. He shall also allow other Contractors to use the facilities when requested but compensation charges shall be apportioned by the Bank's Engineer.

If Water and electricity taken from the Bank, the same shall be allowed at one

point and total 0.50% towards water charges and 0.25% towards electric charges shall be recovered from the bill/s.

Gatekeeper and watchman:

The contractor from the time of being placed in possession of the site must make arrangements for watching, lighting and protecting the work, all materials, workmen and the public by day and night on all days including Sundays and holidays at his own cost.

Storage for materials:

The Contractor shall provide their own for all necessary arrangements for storage and protection of all the materials required for the work including tools and equipment which are likely to deteriorate by the action of sun, wind, rain or other natural causes due to exposure in the open. However, Bank will provide space for storing the materials under proper arrangements by the contractor.

All such areas shall be cleared away and the whole area left in good order on completion of the contract to the satisfaction of the Bank's Engineer.

All materials which are stored on the site such as bricks, aggregates etc. shall be stacked in such a manner, so as to facilitate rapid and easy checking of quantities of such materials and the materials should not be stacked in one spot /area to avoid the structure from overloading as per IS code requirements.

Cost of Transportation:

The Contractor shall allow in his cost for all transporting, unloading, stacking and storing of supplies of materials required for this work at site and in the places approved from time to time by the Bank's Engineer.

The Contractor shall allow in his price for transport of all materials etc. all complete required for the work with machineries as required at site as directed by the bank's engineer-in-charge.

Rates for non-tender items:

Rates of items not included in Schedule of Quantities shall be settled by the Bank's Engineer as mentioned in the variation clause of the Contract Conditions.

Rate to include:

The rates quoted shall be for all heights and depths and for finished works.

To ascertain from Contractors for the other trades:

The contractor shall ascertain from other Contractors as directed by the Bank all particulars relating to their work with regard to the order of its execution and the position in which chases, holes and similar items will be required, before the work is taken in hand as no claims for extras will be allowed for cutting away work already executed in consequences of any neglect by the Contractors to ascertain these particulars beforehand.

Foreman and Tradesman:

All tradesmen shall be experienced, properly equipped with suitable tools and where the Engineer-in-Charge / Architect feels necessary, the Contractor shall provide any such tools, special or ordinary, which are considered necessary for carrying out the work in a proper manner.

All such tradesman shall work under an experienced and properly trained supervisor, who shall be capable of reading and understanding all the works pertaining to this work and the contractor shall also comply with other conditions set out in the Conditions of the Contract.

To ensure that the structural design is adequate and provide working drawings:

The design provided by the Bank is indicative and not exhaustive. The contractor shall appoint a reputed and experienced structural consultant if required and get the design vetted. The so appointed consultant shall also provide working drawings of the wall structure including proper reinforcement detailing wherever required. Proper site survey and demarcation of trees in the vicinity of the wall may also be done and during the execution of work, it may also be possible that the MS grills designed for the wall may have to be modified/shifted as per site requirement where trees are very near the boundary wall. The rates quoted shall include all of the above.

Clearing of site:

The Contractor shall after completion of the work clear the site of all debris and left-over materials at his own expense to the entire satisfaction of the employer and Municipal or other public authorities.

Preparation of building / work for occupation and use on completion:

The whole of the work shall be thoroughly inspected by the Contractors and all deficiencies and defects put right. On completion of such inspection, the Contractor shall inform the employer in writing that he has finished the work, and it is ready for the Banks Engineers' inspection.

On completion, the contractor shall clean the entire premises /surroundings of buildings and garden areas neat and clean to the satisfaction of the employer.

Vouchers:

The Contractor shall furnish the employer with vouchers on request, to prove that the materials are as specified and to indicate the rates at which the materials are purchased in order to work out the rate analysis of the non-tender items which he may be called upon to carry out thereafter.

Protection:

The contractor shall properly cover up and protect all work duration the execution of work until completion of the entire works to the satisfaction of engineer-in-charge.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers.

Place:	Signature of tenderer with seal:
Date:	
	Address & Contact nos.

Section: 8

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

Materials

- 1. Materials shall be of the best approved locally available quality, and they shall comply with the respective specification.
- 2. Samples of all materials shall be got approved before placing an order and the approved sample shall be deposited with the Bank's Engineer.
- 3. In case of non-availability of materials in metric sizes, the nearest size in FPS units shall be provided with the prior approval of the Bank's engineer for which neither extra will be paid nor shall any rebate be recovered
- 4. It shall be obligatory for the Contractor to furnish certificate, if demanded by the Bank's Engineer, from manufacturer or the material supplier that the work has been carried out by using their materials and as per their recommendations.
- 5. All materials supplied by the specialist firm shall be properly stored and the Contractor shall be responsible for its safe custody until they are required on the works and till the completion of work.
- 6. All materials supplied by the Employer/ any other specialist firm shall be properly stored and the Contractor shall be responsible for its safe custody until they are required on the works and till the completion of work.
- 7. Unless otherwise mentioned in the Schedule of Quantities or Special Conditions, the quality of materials, workmanship dimensions etc. shall be as specified herein under.

(a) Cement:

Cement unless otherwise specified ordinary Portland cement shall be used. Cement shall be measured by weight and in whole bags, and each undisturbed and sealed 50 kg bag being considered equivalent to 34.72 litres (1.2 cft) in volume.

Care should be taken to see that each bag contains full quantity of cement. When part bag is required, cement shall be taken by weight or measured in measuring boxes.

No other make of cement but that approved by the Bank will be allowed on works and the source of supply shall not be changed without approval of the Bank in writing. Test certificates to show that cement is full y complying with the specifications shall be submitted to the Bank and notwithstanding this, the Bank may at their discretion, order that the cement brought on site and which they may consider damaged or of doubtful quality for any reason whatsoever, shall be retested in an approved testing laboratory and fresh certificates of its soundness shall be produced.

Cement shall be stored in weather proof shed with raised wooden plank, flooring to prevent deterioration by dampness or intrusion of foreign matter. It shall be stored in such a way as to allow the removal and use of cement in chronological order of receipt i.e. first received being first used. Cement deteriorated and/or clotted shall not be used on work but shall be removed at once from the site. However, allowing use of warehouse set cement shall be determined by the

Architect.

Daily record of cement received and consumed shall be maintained by the Contractor in an approved form and submitted to the Bank.

(b) Cement Mortar:

Cement Mortar shall be of proportions specified for each type of work in the schedule of quantities. It shall comprise of Portland cement and sand. Measuring cement and sand to the proportions specified and sufficient water then be added to it to form thick slurry. The slurry thus obtained shall then be added to dry cement and sand mixture and thoroughly mixed to make a workable homogeneous mortar of uniform colour by adding more water if necessary. Mechanical mixers shall generally be used for mixing such mortars. If hand mixing is allowed it shall be done on pucca platform.

(c) Sand:

Sand shall be from natural source crushed stone screenings, if allowed, chemically inert, clean, sharp, hard, durable, well graded and free from dust, clay, shale large pebbles, salt, organic matter, loam mica or other deleterious matter. The sum of percentages of all deleterious materials in sand shall not exceed 5% by weight. It shall be washed if directed to reduce the percentage of deleterious substance to acceptable limits. Sand shall not contain any trace of salt and it shall be tested and sand containing any trace of salt shall be rejected.

The fine aggregate shall be stacked carefully on a clean hard dry surface so that it will not get mixed up with deleterious foreign materials, if such a surface is not available a platform of planks of corrugated iron sheets or brick floor or a thin layer of lean concrete shall be prepared.

(d) Coarse Aggregate:

. It shall be obtained from crushing Granite, Quartzite, Trap, Basalt or similar approved stones from approved local quarry.

Coarse aggregate shall be chemically inert when mixed with cement and shall be cubical in shape and free from soft, friable, thin, porous, laminated or flaky pieces. It shall be free from dust and any other foreign matter.

For all RCC works the size of coarse aggregate shall be 20 mm and down gauge.

(g) Finishing & Painting:

The work of painting & colour washing shall be done to the entire satisfaction of the Engineer.

General Requirements for Finishing & Painting Works:

- 1. The entire painting work shall be done in first class manner with premium quality paints unless otherwise specified. Only ready mixed computerized formulation paints (exterior grade) as received from manufacturer without any admixture shall be used.
- 2. The colour shades of the paints approved by the Engineer only shall be used. For outside/ external painting, sample area shall be prepared, and shade got approved from the Engineer.
- 3. If for any reason thinner is to be used the same should be of the brand recommended by the manufacturer and shall be carried out in the presence of

Bank's Engineer.

- 4. Approved paints, oils or varnishes shall be brought to the site by the contractor in their original sealed container. The materials shall be brought in at a time in adequate quantities to suffice the whole work or the at least the fortnights work, the material should be kept in joint custody of contractor and engineer-incharge.
- 5. Special care shall be taken by providing suitable covers tarpaulins etc. to prevent dust nuisance and for protecting furniture and costly equipment from stains. The work shall be carried out without any inconvenience to the occupants. Any damage to property caused by the Contractor, shall be made good by the Contractor at his cost.
- 6. The painting of the external surface should not be done in adverse conditions such as hailstorm and dust storm.
- 7. Additional coats shall have to be given without any extra cost, if instructed by the Engineer, over and above the number of coats prescribed in BOQ till the surface presents smooth and uniform finish.
- 8. The Contractor should exclude the cost of erecting double scaffoldings for finishing & painting work of the wall.
- 11. The prepared surface for painting shall have received the approval of the Engineer-in-Charge after inspection before painting is commenced. Similarly, work for each coat shall also be got approved from the Engineer before proceeding to next coat.
- 12. Where so stipulated the painting shall be done by spraying, skilled and experienced workmen shall be employed for this class of work. Spraying should be done only when the drying conditions prevails.
- 13. No left over paint shall be put back into stock tins. When not in use, the containers should be kept properly closed.
- 16. The recording of measurements shall be done on the basis of length and breadth of the painted surfaces. Theses surfaces shall be measured in meters and quantity of the payment shall be calculated in Sqm. No coefficient will be considered for external painting of plastered surface/brick masonry/RCC surface.
- 19. While measuring works of painting, varnishing, oiling of joinery and steel works etc. only plane area shall be considered for quantity measurements / to obtain areas payable. For grill portion a coefficient of 0.5 will be considered for each side.
- 20. For RCC, plastering and masonry work minimum seven days curing shall be done as per methodology specified in IS456.

		We	hereby	declare	that	1 /	we	have	read	and	understood	the	above
in	struct	tions	for guida	ance of te	ender	ers							

Place:	Signature of tenderer with seal
Date:	Address & contact:

Section-9

List of Materials of approved Brand / Manufacturer (Note: The Bank reserves the right to select any of material / brand from the

following list.)

S.No.	Materials	Manufacturer/Brand				
1	Anti-termite chemical	(Chlorpyriphos Emulsifiable Concentrate) NOCIL or approved equivalent				
2	Ceramic / Vitrified tiles	Johnson, RAK, Somani, NITCO, Kajaria, or approved equivalent.				
3	Plywood	Century, Green or approved equivalent.				
5	Water proofing compound and Tiles fixing chemical	Pidilite, Sika, Fosroc, Balendura, Saint Gobain, Mc Bauchmie or approved equivalent				
6	Cement	Ambuja, Ultratech, JK lakhshmi or approved equivalent				
7	cPVC pipes	Astral, Supreme or other equivalent				
8	CP Fittings	Jaquar, Cera, Hindware or equivalent				
9	Modular Kitchen	Godrej, Sleek or equivalent				
10	Wooden Flooring	Welspun or approved equivalent				

List of approved make and model of Paints & Primers

Name of Company	Oil Bound Distemper	Synthetic Enamel Paint	Interior Primer	Steel Primer	Acrylic Emulsion Paint silicon additives (Exterior)	Exterior Primer
1.	2.	3.	4.	6.	7.	8
Kansai Nerolac Paints Ltd.	Beauty Acrylic Distemper	Nerolac synthetic Hi-gloss enamel paint	Primolite Interior Primer	Palm tree red oxide metal primer	Excel top guard	Premium Primer ST
Asian Paints	Tractor Suprema	Apcolite premium glass enamel	Asian Interior primer	Asian Red Oxide Metal Primer	Apex Ultima Suprima	Asian Exterior Primer
Berger Paints India Ltd.	Commando Acrylic Paint	Luxol high glass enamel	Berger WT Primer for interior	Berger ROP	Weather Coat long life 10 (With Silicon additives)	Weather Coat ext. Primer

Section-10

Proforma of Performance Bank Guarantee

(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the issuing bank)
Place:
Date:
The Regional Director Estate Department Reserve Bank of India New Delhi
Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi
WHEREAS Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, through its office at Reserve Bank of India, 6, Sansad Marg, New Delhi (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).
AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹ (Rupees only) (Amount in figures and words) for
the due fulfilment by the said contractor of the terms and conditions contained in the contract.
We, (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs as Performance Guarantee for due fulfilment of the terms and conditions of the contract.
NOW THIS GUARANTEE WITNESSETH
1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on

us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs (Rupees only).
2. We also agree to undertake to and confirm that the sum not exceeding Rs (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI. We hereby further agree that –
a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs (Rupees only). b) Our liability under these presents shall not exceed the sum of Rs (Rupees only). c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents. d) This guarantee shall remain in force upto (60 days beyond the expiry of the contract) provided that if so desired by the RBI, this guarantee shall be

renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us withinsix months from expiry date of the Bank Guarantee or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.
In witness whereof I/We of the Bank have signed and sealed this guarantee on the day of (Month) (Year) being herewith duly authorized.
For and on behalf of (Name of the Bank)
Signature of authorized Bank official Name: Designation Stamp/ Seal of the Bank Signed, sealed, and delivered for and on behalf of the Bank by the above named in the presence of:
Witness 1
Signature Name Address
(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified)

Preamble to PART – II

The quoted rate shall be inclusive of the following:

1.	Visiting the site, gathering information about work and understanding the scope of work before quoting for the tender.
2.	The arrangement and cost of water and electricity required for the work shall be done by the contractor at their cost. However, the Bank may consider allowing the contractor to take the water and electricity from the premises at one place. For these purpose, water charges @ 0.50% and electric charges @ 0.25% of contract value shall be deducted from all the bills. But in this case contractor has to arrange for suitable length of electric wire/extension board with a cut out. The cutting machine etc. shall be arranged by the contractor as per load of Bank's meter and wires in case they use the electricity from Bank's flat. If any damage of electric line / electric meter is observed due to work the contractor has to make it good at his own cost, failing which the Bank will recover the cost of damage from the bill/security deposit of the contractor.
3.	The contractor has to arrange for cleaning & mopping of common area at the end of the day's work every day to the entire satisfaction of Caretaker/Bank's Engineer and also arrange for collection & disposal of debris outside the Bank's premises and the site is to be kept clean after day to day work including all lead & lift as per the local municipal norms to avoid any inconvenience to the staff.
4.	Necessary charges towards arranging, transportation etc. for testing the materials for the captioned work with reference to their make, quality, shade, size etc. shall be included in the quoted rates. Only approved materials to be used in above work.
5.	The contractor has to consider all wastages etc. in the quoted rates. However, changes may, occur during the actual execution of works for which no extra payment will be considered.
6.	Providing and making all the arrangement for the access to work area as may be required for carrying out the works to the satisfaction of at all levels and heights.
8.	Providing service of a qualified supervisor on the work site during entire working hours involving the scope of work i.e.(i) to receive instructions from the Bank's Engineer to work at site (ii) Authority for certification of bills (iii) Co-ordination with local authorities whenever required, related scope of work.
9.	Providing for all costs and charges incurred by the contractor complying with safety health and welfare regulations, appertaining to staff and work people employed on the site. The quoted rates shall include all taxes, levies, contractor's profit, overheads etc. as applicable.
10.	All chases in walls shall be made by using electro-mechanical cutter only.
11.	The rates approved by the employer for various items of the work of the tender shall remain valid till the completion of the project including defect liability period with effect from the date of issue of work order.

Date: Place:

Signature of the contractors
With seal & contact nos.:

PART-II (Price Bid) RESERVE BANK OF INDIA ESTATE DEPARTMENT NEW DELHI Bill of Quantities

Renovation of Flooring & Kitchen in flat no. D1/55 at RBI Colony, Rabindra Nagar, New Delhi

S. No	Description of item	Qty	Unit	Rate (Incl. GST & CPOH	Amount = Qty*Rat e
1	Modular kitchen - Under counter storage cabinets: Providing & fixing factory made modular kitchen cabinets in modular type galvanized powder coated steel/E-Illate cabinet boxes with open able shutters and sufficient number of drawers made of 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders like DuPont, Kansai Nerolac with dry film thickness of 40 to 60 microns with pencil hardness of 2H min of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves should be supported on approved quality SS pins and shall be adjustable for different heights as per requirements. Shutters and drawer's fascia shall be at least 18mm thickness BWP marine grade with laminate on both sides with 18mm wide 2mm thick PVC edge banding/lipping. Each shutter shall be fixed to the steel boxes / carcasses using two numbers of best quality CED coated soft/Auto closing hinges (Blum, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails etc. complete and these shutters are provided with an approved quality Arc 128 mm pitch finished handles of Godrej or approved make. Finished components shall be tested for the critical quality parameters, Adhesion and impact test which enhances the life of kitchen. Shelves will be of 0.6mm body panels & 1.2mm thick	6.32	SQM T		

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	powder coated galvanized steel with bearing				
	end support molding thickness of 12 mm and				
	wired basket in grade of SS-304. Cabinet box				
	and shutters shall have passed the test like				
	Static Load test, Shelf deflection test.				
	Modular kitchen accessories (Godrej, Hettich				
	or approved equivalent make) to be fixed in the				
	drawer/Cabinet with suitable provision with				
	panels of bottom and rear shelves with				
	thickness of 0.6mm. The cabinet boxes of floor				
	units will be supported by 100mm height				
	vertical adjustable legs (Hettich or equivalent				
	approved make) which will be covered with				
	• • •				
	PVC skirting (Rehau or equivalent make) in				
	brushed aluminum finish attached by hardware				
	of skirting. The unit shall be fixed to the floor/				
	wall/slab using metal screws of appropriate				
	size and raw plugs. Only front face area				
	shall be considered for measurement and				
	payment. Cabinet boxes size would be varying				
	from 400X560X710MM to 1000X560X710MM				
	(approx.) and join together as per site				
	, , , , , , , , , , , , , , , , , , , ,				
	requirements etc. all complete as directed by				
	the Bank's Engineer-in-Charge.				
2	Modular Kitchen - Overhead storage wall	3.24	SQM		
2		3.24	SQM T		
2	Modular Kitchen - Overhead storage wall	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with	3.24			
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2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders of DuPont, Kansai Nerolac or approved equivalent make with dry film thickness of 40 to 60 microns with pencil hardness of 2H Min. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves shall be	3.24			
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2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders of DuPont, Kansai Nerolac or approved equivalent make with dry film thickness of 40 to 60 microns with pencil hardness of 2H Min. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves shall be supported on approved quality SS pins and shall be adjustable for	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders of DuPont, Kansai Nerolac or approved equivalent make with dry film thickness of 40 to 60 microns with pencil hardness of 2H Min. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves shall be supported on approved quality SS pins and shall be adjustable for Different heights as per requirements. Shutters	3.24			
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2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders of DuPont, Kansai Nerolac or approved equivalent make with dry film thickness of 40 to 60 microns with pencil hardness of 2H Min. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves shall be supported on approved quality SS pins and shall be adjustable for Different heights as per requirements. Shutters shall be 18mm thickness BWP marine ply grade with laminates on both sides with 18mm wide 2 mm thick PVC edge banding/lipping.	3.24			
2	Modular Kitchen - Overhead storage wall units: Providing & fixing factory made modular kitchen in modular type galvanized powder coated steel / E- Illiate cabinet boxes of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make with open-able shutters and having 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders of DuPont, Kansai Nerolac or approved equivalent make with dry film thickness of 40 to 60 microns with pencil hardness of 2H Min. The powder coat would be fringyspus in nature and impart the same in appearance. All shelves shall be supported on approved quality SS pins and shall be adjustable for Different heights as per requirements. Shutters shall be 18mm thickness BWP marine ply grade with laminates on both sides with 18mm	3.24			

	quality CED coated soft/Auto closing hinges (of Blum, Hettich approved equivalent make) as per requirements fixed with SS screws, nails etc., complete and these shutters are provided with an approved quality of Arc 128 mm pitch finished handle of Godrej or approved make. Finished components shall be tested for the critical quality parameters, Adhesion and impact test which enhances the life of kitchen.			
	Shelves will be of 0.6mm body panels & 1.2mm thick horizontal panel powder coated galvanized steel with bearing end support molding thickness of 12 mm. The unit shall be hanged to the wall using metal screws of appropriate size and rawl plugs. Only front face area shall be considered for measurement and payment. Cabinet boxes size would be varying from 300X300X610MM to 600X300X610MM (approx.) and join together as per site requirements etc. all complete as directed by the Bank's Engineer-in-Charge.			
3	Providing and fixing Dish Kit Basket set of 1 Baskets size 600mm x 560mm x 90 mm G.I with 1 pvc cutlery tray, 1 basket 450mmx560mmx90mm height of ss-304 grade and one basket of 450mmx560mmx145mm height SS- 304 grade with required SS screw for fixing of component with required size (approx. 530mm length) soft/Auto closing telescopic channel of M/s Godrej & Boyce Mfg. Co. Ltd. or approved equivalent make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each	

4	Appliance 3 Drawer Unit with Tranquil 600 mm: Height of this unit would be 1900 mm. Providing & fixing factory made modular kitchen drawer boxes and cabinet in modular type galvanized powder coated steel/E-Illate cabinet boxes with open able shutters and sufficient number of drawers made of 0.6mm body panels & 1.2mm thick horizontal frames of Galvanized sheet with zero spangles, components shall be powder coated with high quality powders like DuPont, Kansai Nerolac with dry film thickness of 40 to 60 microns with pencil hardness of 2H min of M/s Godrej & Boyce Mfg. Co. Ltd or approved equivalent make. Shutters and drawers fascia shall be at least 18mm thickness BWP marine Ply with laminate on both sides with 18mm wide 2mm thick PVC edge banding/lipping. Each shutter shall be fixed to the steel boxes / carcasses using two numbers of best quality CED coated soft/Auto closing hinges (Blum, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails etc. complete and these shutters are provided with an approved quality of Arc128 mm pitch finished handles of Godrej or approved make.	1	Each	
5	Edge Corner Unit 1000 mm (Steel): Combination of 0.6mm (Body panels) and 1.2mm thick (Horizontal frame) Galvanized sheet with zero spangles. Shutters and drawer's fascia shall be at least 18mm thickness BWP marine Ply grade with laminate on both sides with 18mm wide 2mm thick PVC edge banding/lipping. Each shutter shall be fixed to the steel boxes / carcasses using two numbers of best quality CED coated soft/Auto closing hinges (Blum, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails etc. complete and these shutters are provided with an approved quality of Arc 128 mm pitch finished handles of Godrej or approved make. Made of 304 grade Stainless steel wires with Ni Cr plating. Hettich hinges with CED coating for extended corrosion resistance. Imported Hettich make PVC height adjustable legs. (100mm / 150mm)	1	Each	

6	Swivel Pantry Tall Unit 450 mm (Steel) Height 1900 mm: Combination of 0.6mm (Body panels) and 1.2mm thick (Horizontal frame) Galvanized sheet with zero spangles. Shutters and drawer's fascia shall be at least 18mm thickness BWP marine Ply with laminate on both sides with 18mm wide 2mm thick PVC edge banding/lipping. Each shutter shall be fixed to the steel boxes / carcasses using two numbers of best quality CED coated soft/Auto closing hinges (Blum, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails etc. complete and these shutters are provided with an approved quality of Arc 128 mm pitch finished handles of Godrej or approved make. Made of 304 grade Stainless steel wires with Ni Cr plating. Hettich hinges with CED coating for extended corrosion resistance. The required number of internal pantry baskets shall also be provided with the pantry unit.	1	Each	
7	Providing and fixing Bottle pullout Basket set of size 300mm x 560mm x 500mm of SS- 304 grade set of 1 plain SS wire basket with required SS screw for fixing of component with required size soft/Auto closing base telescopic channel/bracket of M/s Godrej & Boyce Mfg. Co. Ltd. or approved equivalent make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each	
8	Providing and fixing Grocery Basket set of size 600mm of G.I & SS-304 grade with a set of 1 plain G.I. baskets 90 mm and 1 Plain SS wire 190mm height with required SS screw for fixing of component with required size (approx. 530mm length) soft/Auto closing telescopic channel of M/s Godrej & Boyce Mfg. Co. Ltd. or approved equivalent make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each	
9	Providing and fixing Thali Kit Basket set of 1 Baskets size 600mm x 560mm x 90 mm G.I, 1 basket size 600mmx560mmx90 mm ss 304 and 1 basket of size 600mmx560mmx145mm height of SS- 304 grade with required SS screw for fixing of component with required size (approx. 530mm	1	Each	

	length) soft/Auto closing telescopic channel of M/s Godrej & Boyce Mfg. Co. Ltd. or approved equivalent make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.			
10	Providing and fixing Utensil Basket set of size 800mm x 560mm x 145MM set of 2 plain SS wire baskets with required SS screws for fixing of component with required size (approx. 530mm length) soft/Auto closing telescopic channel of M/s Godrej & Boyce Mfg. Co. Ltd. or approved equivalent make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each	
11	Providing and fixing GTPT kit (LN Code-24112005SD00260) of size 600mm x 300mm x 50mm of SS- 304 grade with set of 1 PVC water collecting tray and set of 2 SS wire tray with required SS screws for fixing of component of M/s Godrej & Boyce Mfg. Co. Ltd. Or approved equivalent makes complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each	
12	Providing, fixing and pasting 16 to 18mm thick machine cut one side machine polished approved color Granite stone with 15mm projected at front pasted with 35mm wide (approx.) granite stone strip with full round/double nosing polished over the modular cooking platform in one continuous piece in each direction including providing and fixing approx. 18mm thick WPC board for base of stone of approved make, pasting with required adhesive/screws and fixing the granite slab properly in line, level & slope, sealing of gaps with silicon. The rate shall include for making opening and groove/rebate to fix sink as per this tender item no.12 and sealing the gaps with suitable sealant / silicon to make it watertight etc., all complete as required at site and to the entire satisfaction of the Bank. Basic rate of granite stone = ₹2360/- per sqm inclusive of all taxes (i.e. exgodown/showroom price). Note: Exposed Top/Plan area of the counter/granite shall be measured for payment for all sub items of work under this item without making any deduction for sink opening, etc.,	5.52	SQM T	

42	Draviding and fiving in position the stainless	1	Гоор		
13	Providing and fixing in position the stainless-	I	Each		
	steel double bowl with drain board sink of				
	Banks approved make of approx. size:				
	1370mm x 457mm (overall size) x 200 mm				
	depth bowl inside including 40mm diameter				
	heavy quality two nos. stainless steel waste				
	coupling, PVC waste pipes in each sink to				
	connect with existing trap of wastewater pipe				
	line trap etc., complete as per the site				
	requirements as directed by the Bank.				
	•				
	Note: - (i)The quoted rates shall include filling				
	the joints at the junction of sink and granite				
	stone with white cement mixed with matching				
	pigment, curing & cleaning etc. all complete as				
	required at site				
	Basic rate of the sink including its coupling,				
	waste pipe and other fittings etc. = ₹15000/-				
	per sqm inclusive of all taxes.				
14	Providing and fixing approved quality 600mm x	36.27	SQM		
	1200mm or any other size vitrified tiles in wall		T		
	dado laid over 12mm thick (avg.) backing		•		
	plaster in cement mortar 1:3 (1cement: 4				
	coarse sand) and cement slurry / paste on				
	backing of the tiles as per the site				
	requirements, in proper line, level and plumb				
	including filling the joints with tile grouting				
	chemical mixed with the matching pigment,				
	cleaning, curing etc. Rate shall include for				
	carefully dismantling the existing finishes upto				
	brick masonry surface, disposal of debris				
	outside the Bank's premises with all leads and				
	lifts, wastage, transportation, etc., complete as				
	directed by the Bank.				
	Note: 1). Basic rate of vitrified tiles = ₹1000/-				
	per sqm inclusive of all taxes (i.e., ex-godown				
	price).				
	' '				
	2). The quoted rate shall include the cost for				
	extra thickness of backing plaster, if so				
	required to get smooth and even surface as				
4-	per site conditions.	44.00	00::		
15	Providing and laying approved quality 8-10 mm	11.93	SQM		
	thick 600mm x 600mm or any other size		Т		
	vitrified tiles in flooring laid on cement mortar				
	1:4 (1 cement: 4 coarse sand) bedding in				
	average 20mm thickness or more as per site				
	requirements, providing and applying cement				
	slurry paste on the back of the tiles, laid in				
	proper line, level & slope including filling the				
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	joints with tile grouting chemical mixed with matching pigment, cleaning, curing etc. complete. Rate shall include the cost of dismantling of existing flooring like Kota stone, marble mosaic, ceramic tiles, etc. with bed mortar up to the mother slab and disposal of debris outside the Bank's premises with all leads and lifts, etc., all complete as required at site and directed by the Bank.Note: i). Basic rate of vitrified tiles = 780/- per sqm inclusive of all taxes (Ex. Go down price).ii). No payment shall be made for the extra thickness of the bed mortar required as per site conditions to maintain proper line, level and slope of tile flooring work and repairing the damages etc., all complete as required at site.			
16	Providing and laying interlocking wooden tiles of size 8"x48" having 5mm thickness with 1mm back cushioning, 0.5mm wear layer thickness of approved shade and approved make (Welspun or approved equivalent). The tiles shall be laid on existing tile flooring and rates shall include making good any undulation in the existing flooring before laying the wooden tiles and disposal of debris outside the Bank's premises with all leads and lifts, etc., all complete as required at site and directed by the Bank. Rates shall also include providing 5-year warranty of the wooden tile flooring. No extra payment shall be made to maintain proper line, level and slope of tile flooring work and repairing the damages etc., all complete as required at site.	104.9	SQM T	
17	Supplying and fixing in position 15 mm dia. C.P brass sink mixer with swing casted spout floor mounted of approved equivalent make etc. complete of Hindware, Jaquar or Banks approved equivalent. Basic rate of sink mixer = ₹3750/- per sqm inclusive of all taxes (Ex. Go down price).	1	Each	
18	Supplying and fixing in position providing and fixing 15 mm dia. C.P. brass angle valve of approved make with stainless steel wall flange of approved equivalent make. Basic rate = ₹1000/- per sqm inclusive of all taxes (Ex. Go down price)	6	Each	

19	Supplying and fixing in position providing and fixing 15 mm dia. C.P. brass Bib Cock with Nozzle of Bank's approved make with stainless steel wall flange of approved equivalent make. Basic rate = ₹1100/- per sqm inclusive of all taxes (Ex. Go down price)	3	Each	
20	Supplying and fixing in position providing and fixing 15mm dia. CP Brass Long body Bib Cock with wall flange of Bank's approved make with stainless steel wall flange of approved equivalent make. Basic rate = ₹1500/- per sqm inclusive of all taxes (Ex. Go down price)	1	Each	
21	Supplying and fixing in position providing and fixing 100mm dia. stainless steel Jali (grating) with or without holes for waste pipe of 100mm dia floor / Nahani trap.	1	Each	
22	Providing and fixing Chlorinated Polyvinyl Chloride (CPVC) pipe 15mm dia of approved make, having thermal stability for hot & coldwater supply (SDR-11) including all CPVC plain & brass threaded fittings fixing the pipe with clamps & screws as per the site requirements at 1.00-meter C/C etc. This includes jointing of pipes & fittings with one step CPVC solvent cement, trenching, refilling & testing of joints complete as per direction of Engineer in Charge. Rate shall also include for dismantling and removing existing G.I./CPVC pipes including cutting the chasing into walls, testing of joints before concealing work and connecting the new line for all surfaces coming within the wall/ floor crossing, sealing the joints etc	20	MTR	
23	Providing & fixing C.I. floor Nahani trap 100mm dia. with water seal of approved make including making necessary connection to wastewater pipe stack and jointing with approved jointing materials, testing etc., all complete.	2	Each	
24	Providing and fixing in position 100 mm dia. CI pipe of approved make of required length including making necessary connection to wastewater pipe stack and jointing with existing lines using approved jointing materials, testing etc., all complete.	2	MTR	

25	Carefully dismantling the existing Kitchen's	1.2	SQM	
23		1.2	T	
	wastewater trap and brick bat coba up to bare		ı	
	slab including cleaning the surfaces with wire			
	brush and disposing of the debris outside the			
	Bank's premises. Providing and applying			
	waterproof treatment to the sunken portion by			
	applying first coat of Dr Fixit Pidifin 2K with			
	roller or brush as per manufacturers'			
	specification on the slab and up to the 300mm			
	height on walls as per site requirement (i.e.,			
	above the finished floor level) after cleaning			
	the surface free from dust, dirt and loose			
	material and allow to dry the surface for 4-6			
	hours. Apply second coat in opposite direction			
	and leave for drying for 72 hours. The work			
	shall also include applying 12mm thick cement			
	plaster of mix 1:4 (1cement: 4coarse sand)			
	mixed with water proofing compound as per			
	the manufacture's specification over the			
	treated surface including wall portion,			
	providing, and laying brick bat coba of required			
	thickness in sunken portion etc. all complete			
	as directed. After this, water ponding test shall			
	be carried out for a period of 72 hours, where			
	no seepage/ no leakage / no dampness etc.			
	should appear/observed in the surface of walls			
	and slab etc., all complete as directed. Note:			
	Exposed Top/Plan area of the sunken portion			
	shall be measured for payment.			
26	Carefully carrying out repairs to the damaged	2	SQM	
20		2	T	
			ı	
	(a) Carefully dismantling, chipping of			
	unsound/weak concrete material from slabs,			
	beams, columns, sunshade, ceiling etc. with			
	manual Chisel and/ or by standard power-			
	driven percussion type including tapering of all			
	edges, making square shoulders of cavities			
	including cleaning the exposed concrete			
	surface and reinforcement with wire brushes			
	etc. and disposal of debris for all lead and lifts			
	all complete as per direction of Engineer-In-			
	Charge and			
	(b) Cleaning of reinforcement from rust from			
	the reinforcing bars to give it a total rust-free			
	steel surface by using alkaline chemical rust			
	remover of approved make with paint brush			
	and removing loose particles after 24 hours of			
	its application with wire brush and thoroughly			

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	cleaning, all complete as per direction of				
	Engineer-In-Charge.				
	(c) Providing & applying a priming coat of Nito				
	Zinc Primer of approved equivalent make to				
	rusted reinforcement and Providing, mixing				
	and applying bonding coat of SBR Polymer				
	(@10% of cement weight) modified				
	cementitious bond coat @ 2.2 kg cement per				
	sqm of surface area mixed with specified				
	proportion of approved polymer adhesive on				
	chipped portion of RCC as per specifications				
	and direction of Engineer-In-charge complete				
	in all respect.				
	(d) Providing, mixing and applying SBR				
	polymer (of approved make) modified Cement				
	mortar matching with the approved surface in				
	proportion of 1:4 (1 cement: 4 graded coarse				
	sand with polymer minimum 2% by wt. of				
	cement used) as per specifications and				
	directions of Engineer-in-charge. NOTE:-Rate				
	shall be inclusive of scaffolding, tools & plants,				
	cleaning of site and disposal of debris.				
27	Providing and applying two or more coats	11.93	SQM		
	of Premium quality 100% Acrylic emulsion		Т		
	paint over one coat of cement primer and				
	one coat of white wall care cement-based				
	putty of approved make & shade on ceiling,				
	walls, columns etc. in desired shades and				
	finishes (roller finish only). Preparing the				
	surface smooth by scraping sand papering &				
	filling the unevenness and undulations with				
	special putty or & P.O.P of approved make.				
	Rates are inclusive for the cost of scaffolding				
	for all level, removal of debris out of Bank's				
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	premises with all leads & lifts etc. all complete				
	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge.				
	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge. Note: Exposed and finished surface of wall &				
	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered				
	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for				
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment.	2.14	SQM		
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer–in–charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats	2.14	SQM T		
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a	2.14			
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a coat of wood primer, putty etc., of approved	2.14			
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a coat of wood primer, putty etc., of approved make and shade to wood / commercial	2.14			
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a coat of wood primer, putty etc., of approved make and shade to wood / commercial board surfaces etc. for doors, windows etc. as	2.14			
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a coat of wood primer, putty etc., of approved make and shade to wood / commercial board surfaces etc. for doors, windows etc. as per specifications after proper surface	2.14			
28	premises with all leads & lifts etc. all complete as directed by the Bank's Engineer—in—charge. Note: Exposed and finished surface of wall & ceiling including perforation will be considered as plain & one surface coefficient, for measurement and payment. Providing and applying two or more coats of 1st quality synthetic enamel paint over a coat of wood primer, putty etc., of approved make and shade to wood / commercial board surfaces etc. for doors, windows etc. as	2.14			

	required at site and as directed by engineer in charge.			
29	Rebate for salvage value of removed / dismantled all wooden plywood, boxes, unserviceable materials, granite etc. and taking away outside the Bank's Premises. The unserviceable materials like old modular kitchen boxes with wired baskets, channels, wooden materials, hardware fittings, SS sink, plumbing & sanitary fittings, fixtures, GI/CI pipelines removed under all the items of this tender as directed by the Bank's Engineer-In-Charge. Rate shall also include Dismantling of kitchen counter along with sink, fittings, granite countertop, all cabinet shutters along with fittings etc., SS baskets & fittings, old windows etc. all complete as directed by the Bank. Rate shall include cleaning and disposal of all the dismantled items as per local municipal norms Total i/c GST and CPOH	-1	Each	
	Total I/C GST and CPOR			

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Signature with seal of contractor